

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

109(ND)/2016

PRESENT: SMT. INA MALHOTRA,
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018.**

NAME OF THE COMPANY:- M/s Ansal Housing & Construction Ltd.

SECTION OF THE COMPANIES ACT: 74(2)

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: Mr. P.K. Mittal and Ms. Nibruti Samal, Advocates for the Applicant

ORDER

An affidavit has been filed by Mr. S.N. Grover, Additional Vice President & Company Secretary of the Applicant company, giving details of the disbursements made to various Fixed Depositors by way of return of the principal amount together with interest and /or only the interest.

It is submitted that in terms of previous order, there has been compliance of disbursement of more than Rs.1.25 crores as directed. This is in addition to the hardship cases. In addition, it is submitted that the Applicant Company is ready and willing to adjust the liability of certain depositors towards immovable properties which are ready for delivery. Three such proposals have been finalised for the month of November, 2017 and three more are likely to be finalised for December, 2017.

In view of the same, the proposal for disbursement is directed for the month of January, 2018. Extension is, therefore, granted till the next date of hearing.

To come up on 9th February, 2018 for compliance.


(Ina Malhotra)
Member (J)